

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.8 - IA/140(AHM)2023
In
CP(IB) 163 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Parthdye Chem Pvt Ltd
V/s
Clinch Silicones Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 06/02/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Aditya R Gundecha
For the Respondent :

ORDER

IA/140(AHM)2023

This application is filed by the IRP under Section 12A of the IBC, 2016 for passing the order of withdrawal of the main CP on the ground of settlement.

We heard Learned Counsel for the IRP. Since the parties have settled the dispute, the withdrawal is permitted. Accordingly, the main CP stands withdrawn and disposed of. With this, IA/140(AHM)2023 also stands disposed of.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)

Rajeev